

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA  
:: HYDERABAD ::**

**SUB: HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD** – Nomination of **Sri K.Venkata Mallik Subrahmanya Sarma**, Prl. Junior Civil Judge-cum-Judicial Magistrate of First Class, Gajwel, Medak District to participate in the training programme on Capacity Building Programme for Judicial Officers of India on **“Cyber Security and Digital Forensic Investigation”** is scheduled from 18.04.2022 to 22.04.2022 at Indian Institute of Public Administration (IIPA), New Delhi – Relief Arrangements –  
**ORDERS – ISSUED.**

- READ:**
1. e-mail dated 15.02.2022 from the Member (Human Resources), e-Committee, Supreme Court of India, New Delhi.
  2. e-mail dated 15.03.2022 from the Deputy Secretary, Government of India, Ministry of Home Affairs, Indian Cyber Crime Coordination Centre, New Delhi.
  3. High Court's proceedings in Order Roc. No.171/SO/2022, dated 25.03.2022.

**ORDER ROC.NO.1347/2022-B.SPL., DATED:29.03.2022**

In view of the nomination of the following Judicial Officer, mentioned in Column No.2, vide High Court's proceedings 3<sup>rd</sup> read above, to participate in the training programme on Capacity Building Programme for Judicial Officers of India on **“Cyber Security and Digital Forensic Investigation”** is scheduled from 18.04.2022 to 22.04.2022 at Indian Institute of Public Administration (IIPA), New Delhi, the High Court made the following in-charge arrangements:

<b>Sl. No.</b>	<b>NAME AND DESIGNATION OF THE NOMINATED OFFICER</b>	<b>IN-CHARGE OFFICER</b>
(1)	(2)	(3)
1.	<b>SRI K.VENKATA MALLIK SUBRAHMANYA SARMA</b> , Prl. Junior Civil Judge-cum-Judicial Magistrate of First Class, Gajwel, Medak District.	I Addl. Junior Civil Judge-cum-I Addl. Judicial Magistrate of First Class, Gajwel, Medak District.

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The officer mentioned in Column No.3 will be in-charge of the post(s) mentioned in Column No.2, during the period of absence of the above said officer who is nominated to the above said training programme.

In case the officer mentioned in Column No.3 are either on leave or not available for any other reason the concerned Prl. District Judge/Unit Head shall make alternative incharge arrangements and intimate the same to the High Court.

**NOTE:** The Proceedings is placed in the High Court's Web Site <http://tshc.gov.in>. The downloaded copy from the web site is valid for relieving and reporting to the training programme at Indian Institute of Public Administration (IIPA), New Delhi.

  
29/3/22  
**REGISTRAR (VIGILANCE)**

**To**

1. The officer concerned.
  2. The Incharge officer.
  3. The Prl. District and Sessions Judge, Medak at Sangareddy.
  4. The I Addl. District and Sessions Judge, Medak at Sangareddy.
  5. The Prl. Junior Civil Judge-cum-Judicial Magistrate of First Class, Gajwel, Medak District.
  6. The I Addl. Junior Civil Judge-cum-I Addl. Judicial Magistrate of First Class, Gajwel, Medak District.
  7. The District Treasury Officer, Medak.
  8. The Sub Treasury officer, Gajwel, Medak District.
  9. The Section Officers:  
(a) Special Officers Section      (b) Vigilance Cell      (c) E-Section  
(d) Work Review Cell      (e) O.P Cell      (f) B-Section  
(g) Accounts Section      (h) Computer Section      (i) D-Budget Section
- High Court for the State of Telangana at Hyderabad.

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